## Rules under section 90 of the Tamil Nadu Town and Country Planning, Act, 1971

(G.O.Ms.No.1871, RD&LA, Dated the 6<sup>th</sup> November 1975)

## RULE

No application to the Government for the exercise of their power under sub-section (1) of section 90 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972), shall be made after the expiry of sixty days from the date of any proceeding of any officer or authority or any decision passed or order made in any such proceeding.

The Government, the planning authority or any other authority or officer in exercising any power or discharging any duty or performing any function under or in pursuance of the said Act, may at its or his discretion consult.

(a) Heads of the departments or officers of State and Central Government;

(b) Heads of quasi – Government officers or boards;

(c) Public undertakings;

(d) Social cultural and other institutions;

(e) Any other planning authorities constituted under this Act, and

(f) Any persons consultation with whom is deemed necessary.

1. Any document, plan, or map prepared, made or sanctioned in connection with any development plan (other than the detailed development plan), shall be made available to the public for inspection at the office of the Planning Authority, on all working days during office hours.

2. Copies of such document, plans or maps referred to in rule (1) may also be made available on requisition to the public wherever possible on payment of cost to be determined by that Authority.